

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (LLP) No. 1/Chd/Hry/2018

In the matter of:

Seema Luthra

...Petitioner

Vs.

Qube Trade Audit Services LLP & Anr.

...Respondents

Present: Mr. Vaibhav Sharma, Advocate for the petitioner.
Mr. Mayank Wadhwa and Mr. Manish Garg, Advocates
for respondent No.2.
Mr. Vivek Gupta, respondent No.2 in person.

Learned counsel for the respondent seeks time to file reply.
Reply/objections, if any, be filed within four weeks with a copy advance to the
counsel opposite. Petitioner may file rejoinder thereto at least a week before
the date fixed with a copy advance to the counsel opposite.

List the matter on 29.11.2018 for arguments.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

September 20, 2018
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